

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

M.A.No.144 of 2017 (SZ) in
Application Diary No. 763 of 2016

Applicant(s)

Respondent(s)

John Wesley
Subash Chandra Bose Nagar
Main Road, Vengadamangalam,
Melakkottaiyur Post
Chengalpattu Taluk, Kancheepuram

Vs. 1. State Level Environment Impact
Assessment Authority, Tamil Nadu
4-D, Panagal Maligai,
No.1, Jeenis Road, Saidapet
Chennai 600015 and others

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

M/s.R & P Partners

Note of the Registry	Orders of the Tribunal
Item No.3	<p>Date: 13th September, 2017</p> <p>M.A.No.144 of 2017</p> <p>After hearing the learned counsel appearing for the applicant who submitted that the applicant is not really having the intention to press for the prayer regarding setting aside of the EC dated 10.3.2010 granted in favour of the 4th respondent Pallavaram and Tambaram Municipal Solid Waste Management Pvt. Ltd and the only interest of the applicant is that the conditions of EC have not been complied with.</p> <p>A reading of the body of the application shows that the applicant has categorized the various conditions stated to have been violated while implementing the project.</p> <p>In view of the same, we permit the learned counsel appearing for the applicant to amend the prayer relating to the questioning of the</p>

violation of the conditions of EC in which event the Registry is directed to number of application.

Accordingly, the M.A stands closed.

....., JM
(Justice Dr.P.Jyothimani)

.....,EM
(Shri P.S. Rao)

